

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(S.J.) No.110 of 2010

Damu Samad

..... Appellant

Versus

The State of Jharkhand

.....Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: None

For the State

: Mr. Shekhar Sinha, P.P.

09/Dated: 09/7/2020

- 1.** When the matter was called out, none appeared on behalf of appellant. However, learned counsel for the state was present.
- 2.** It appears that on the last date also no body was present on behalf of the appellant hence, Mr. Sabyasanchi, the learned advocate is appointed as Amicus Curiae to argue in this appeal.
- 3.** Office is directed to give photocopy of the appeal, copy of the depositions and copy of FIR to the learned Amicus Curiae.
- 4.** Put up on 16.7.2020.

(Ratnaker Bhengra, J.)